

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 225**  
**IB-1095(ND)2020**  
**IA-2675/2023**

**IN THE MATTER OF:**

**M/s. Pearson India Education Services Pvt. ... Applicant/Petitioner Ltd.**

**Versus**

**M/s. U.B.S. Publishers Distributors ... Respondent Private Limited**

**Under Section: 9 of IBC, 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Milan Singh Negi, Adv and Mr. Nikhil Kumar Jha, Advocates

**For the Respondent** : Adv. Swapnil Gupta, Adv. Vaibhav Mendiratta, Adv. Abhinav Mishra for R-2 & 3 in IA-2675/2023.  
Adv. S.Rajagopalan, R.Chetna Reddy in IA-2675/2023.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2675/2023:** Rejoinder stated to have been filed on behalf of the erstwhile RP is not reflected on DMS of this Tribunal. Mr. Milan Singh Negi, Ld. Counsel for Applicant undertakes to ensure that the rejoinder is reflected on DMS of this Tribunal within 3 days.

Let the application be listed for further consideration on 30.09.2024.

The interim order if any to remain in operation till the next date of hearing.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**